

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 17th February, 2020.

S.O: 58 Whereas, on 03.04.2019 Police Station Kulgam received an information from reliable sources that Umer Sabir Wani S/o Mohammad Sabir Wani R/o Balsoo Kulgam has hoisted/erected Pakistani Flag on a JIO Mobile Tower at Balsoo; and

2. Whereas, a case FIR No. 39/2019 U/S 153 RPC, 13 Unlawful Activities (Prevention) Act was registered in P/S Kulgam and investigation taken up; and
3. Whereas, during the course of investigation site plan was prepared one Pakistani Flag was seized. The statement of witnesses acquainted with the facts and circumstances of the case were recorded u/s 161 & 164-A Cr.PC, and the accused was arrested in connection with the investigation of the case; and
4. Whereas, investigation of the case was concluded and prima facie commission of offences, U/S 13 Unlawful Activities (Prevention) Act against accused Umer Sabir Wani S/o Mohammad Sabir Wani R/O Balsoo Kulgam was established; and
5. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case diary file and all other relevant documents relating to the case and has come to a conclusion that case for prosecution against the accused is prima facie made out; and
6. Whereas, after perusing the case diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused person for prosecution under the provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby

accords sanction for launching prosecution against the accused namely Umer Sabir Wani S/o Mohammad Sabir Wani R/O Balsoo Kulgam for the commission of offences punishable u/s 13 of Unlawful Activities (P) Act, 1967 in case FIR No. 39/2019 of Police Station Kulgam .

By order of the Government of Jammu and Kashmir.

Sd/-

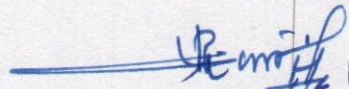
Principal Secretary to the Government
Home Department

Dated: 17.02.2020.

No. Home/Pros/217/2019

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file


Under Secretary to the Government
Home Department

